

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R. K. Puram, New Delhi.

Date of hearing/decision: 21.08. 2017

S.T. Appeal No. 993 & 1092 / 2011-SM

(Arising out of order-in-appeal No. IND/122/2011 dt. 10.03.2011 & IND/CEX/000/APP/175/11 dated 20.04.2011 passed by the Commissioner (Appeals), Customs & Central Excise, Indore).

M/s Dewas Soya Limited appellant

Vs.

CCE, Indore Respondent

Appearance:

None for the appellant
Ms. Kanu Verma Kumar, AR for the respondent

Coram:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Final Order No. 56253 – 56254/2017

Per: **Ashok Jindal:**

None appeared on behalf of the appellants nor any adjournment request have been received. Report has been perused. On perusal of the report, I find that these appeals filed by the appellant in the year 2011 and since then nobody appeared on behalf of the appellant for hearing the matters on 19.09.16, 25.10.16, 05.12.16, 12.10.17, 06.03.17, 25.04.17, 12.06.17, 21.07.17 and today.

2. As none appeared on behalf of the appellant on these occasions, nor any request for adjournment is available on record. Therefore, the appeals are dismissed for non-prosecution. The appellant are at liberty to file restoration of appeal within thirty days on receipt of this order.

(Dictated and pronounced in the open Court).

(Ashok Jindal)
Member (Judicial)

Pant

